

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 268 of 2013 &**  
**I.A. No. 359 of 2013**

**Dated : 25<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**The Electricity Deptt. Andaman & Nicobar Islands .... Appellant(s)**

**Versus**

**M/s. Suryachakra Power Corporation Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rakesh K. Khanna, ASG  
Ms. Ruchi Sindhwani  
Counsel for the Respondent(s): Mr. Rohit Rao for R.1  
Mr. Varun Pathak  
Mr. Anish Garg (Rep.) for JERC

**ORDER**

Admit. Issue notice in the Appeal as well as in I.A. No. 359 of 2013 (Appl. for stay). Mr. Rohit Rao takes notice on behalf of Respondent No.1 and Mr. Varun Pathak takes notice on behalf of Joint Commission. Notice be issued to the other Respondents returnable on 27.11.2013. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

The learned counsel for the Respondent No.1 is directed to file the reply on or before 07.11.2013 after serving copy on the other side.

Post the matter on 27.11.2013. *In the meantime, the proceedings under Sec.142 of the Act may not go on.*

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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